

Shri Datar: There is reservation so far as the Scheduled Castes are concerned in all the classes of service including stenographers.

JOINT STOCK COMPANIES

*875. **Shri Morarka:** Will the Minister of Finance be pleased to state:

(a) the total number of private and public joint stock companies in India as on the 31st March 1952;

(b) their total paid up capital; and

(c) the number of public and private joint stock companies, separately registered during 1952-53 and 1953-54?

The Deputy Minister of Finance (Shri M. C. Shah): (a) to (c). A Statement containing the required information as far as available with Government is placed on the Table of the House. [See Appendix III, annexure No. 73.]

Shri Morarka: Out of 29,242 companies, may I know how many of them are public companies and how many are private companies?

Shri M. C. Shah: I have got the figures year-wise. If the hon. Member wants to know them, it is from 1947-48.....

Mr. Speaker: I think he may better give a statement.

Shri M. C. Shah: I will give that.

Shri Morarka: Out of these public companies, may I know how many of them have their managing agents?

Shri M. C. Shah: In every public company, either there are managing agents or there is a managing director. I have got that break-up. But, I can say that out of the private limited companies, many of them are managing agency companies.

Shri K. K. Basu: May I know how many of these public companies are owned or dominated by foreigners by either managing agency or ownership?

Shri M. C. Shah: Public limited companies must have either a managing director or a managing agency. I

have not got that break-up. It will require tremendous labour to find that out. If the information is required, I shall find out.

Shri Bansal: Arising out of the reply to part (c) of the question, how many companies registered in the years 1952-53 and 1953-54 were industrial concerns and what was their total paid up capital?

Shri M. C. Shah: That information I have not got. I have got only the number of public limited companies registered in all these years and the private limited companies registered in all these years. Whether they are industrial or non-industrial, that break-up I have not got.

Shri Morarka: During this period, how many companies have gone into liquidation and how many companies have been struck off the rolls?

Shri M. C. Shah: This information can easily be had from the bulletins issued.

LOANS AND GRANTS TO HYDERABAD

*876. **Shri Madhao Reddi:** Will the Minister of Finance be pleased to state:

(a) the total amount of money advanced to Hyderabad State since the day it finally acceded to the Indian Union by way of (i) loans with interest, (ii) interest free loans and (iii) grants-in-aid; and

(b) whether any amount has been realised from the State in repayment of the loans?

The Parliamentary Secretary to the Minister of Finance (Shri B. R. Bhagat): (a) The payments to end of 1952-53 amounted to

(i) Rs. 867 lakhs,

(ii) Rs. 28 lakhs, and

(iii) Rs. 306 lakhs (Excluding share of Central divisible taxes in 1952-53).

(b) Yes, Sir. The repayments amounted to Rs. 4.36 lakhs in 1951-52 and Rs. 4.49 lakhs in 1952-53.